

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES

LOK SABHA  
UNSTARRED QUESTION No.472  
TO BE ANSWERED ON 19<sup>TH</sup> DECEMBER, 2017

AMENDMENT IN CRZ NORMS

472. SHRI K.C VENUGOPAL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has taken any measures to remove the concerns of fishermen community regarding Coastal Regulation Zone (CRZ) norms;
- (b) if so, the measures taken by the Government to remove hardships in constructing fishing infrastructure in CRZ regions; and
- (c) whether the Government proposes to amend the CRZ norms to remove the hardships of fishermen and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRIMATI KRISHNA RAJ)

- (a) Yes, Madam.
- (b) The MoEF & CC stated in their letter dated 07<sup>th</sup> November 2013 that the CRZ Notification, 2011 permits fishery related infrastructure facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plants, ice crushing units, and fish curing facilities in the CRZ areas. Fish processing, which is prohibited in the CRZ, could come up beyond 500 m of the High Tide Line (HTL).
- (c) Ministry of Environment and Forest (MoEF & CC) mentioned that suggestions and proposals have been received from various stakeholders of coastal States/UTs for review of CRZ Notification, 2011 for development of infrastructure along the coast, including concerns of fishing community. These have been deliberated upon by a Committee constituted by the Ministry of Environment, Forest and Climate Change, for a comprehensive review of the CRZ Notification.

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